

Dab:

reorient the adult literacy programmes which include enhanced focus on female literacy; greater involvement of Panchayati Raj Institutions and Non-Governmental Organisations; strengthening of State Resource Centres; Opening of more Shramik Vidyapeeths; decentralisation of financial and administrative powers to State Literacy Mission Authorities; ensuring better follow up and consolidation through extending the programme of post literacy and continuing education, etc.

Orphans/Destitute Children 257

2016. SHRI P. SANKARAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of orphans/destitute children in the country upto 1998;

(b) the number of adoptions approved by the Government upto 1998 both Indian and foreign couples;

(c) whether it is a fact that only Hindus are permitted adoption in the country;

(d) if so, whether the Government propose to amend the existing law so as to enable adoption of destitute by people belonging to other religious groups;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) Information regarding the number of orphans/destitute children in the country and total number of children adopted by Indian couples is not being maintained by this Ministry. As per the information received from the recognised Indian Social/Child Welfare Agencies, 4668 children are given in foreign adoption between the years 1995 and 1998.

(c) Adoption by Hindus, including Jains, Sikhs and Buddhists is governed by Hindu Adoption Maintenance Act 1956. For followers of other religions guardianship is permitted under Guardianship and Wards Act 1890.

(d) to (f) Review of the laws is an ongoing exercise. At this point in time there is no specific proposal for amendment of the two laws referred to in part (c) of the question.

Possession of Flats in Bindapur 210

2017. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of allottees who have taken possession of DDA flats in Bindapur (Dwarka) under the Expandable Housing Scheme, 1996, category-wise; and

(b) the time by which the basic amenities are likely to be provided by the DDA therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The number of allottees who have taken possession of DDA flats in Bindapur (Dwarka) under the Expandable Housing Scheme 1996, category-wise is as under:

Type A houses	Type B houses
498	6

(b) Electricity services have already been provided by the Delhi Vidyut Board for DDA flats in Bindapur (Dwarka). Street light work has been completed except providing the fixtures to avoid thefts since large number of flats are unoccupied. In the absence of water and sewage disposal arrangement from Delhi Jal Board, interim arrangements through tubewells and oxidation ponds respectively have also been made by DDA. Roads and storm water drains have been provided.

Joint Coastal Patrolling 210/1

2018. SHRI DILEEP. SANGHANI:  
SHRIMATI BHAVNA DEVRAJBHAI  
CHIKHALIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any proposal from Gujarat for purchase of high speed boats for use of Joint Coastal Patrolling;

(b) if so, the decision taken therefor;

(c) if not, the reasons therefor;

(d) whether the expenditure incurred for the purpose has been reimbursed to the Government of Gujarat; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) It was decided that patrolling of the Coast including the shallow waters is the responsibility of the Coast Guard under section 14 of the Coast Guard Act, 1978. However, financial assistance is extended to the State Government of Gujarat by the Central Government by way of reimbursement of the expenditure incurred by the State Government for hiring fishing trawlers for Coastal Patrolling. The State Government was also advised that it could explore the possibility of hiring a few high speed boats for greater effectiveness, as the hiring charges would be re-imbursed by the Central Government.

(c) Does not arise.

(d) The expenditure of Rs. 970.48 lakhs has been reimbursed to the State Government of Gujarat so far for hiring of fishing trawlers for Coastal Patrolling.

(e) Does not arise.

[Translation]

#### **Establishment of Maulana Azad Urdu University**

2019. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal for establishing the Maulana Azad Urdu University;

(b) if so, the details thereof and the time by which it is likely to be established; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The Maulana Azad National Urdu University has already come into existence on 9.1.1998 with enforcement of the Maulana Azad National Urdu University Act, 1996. The main objective of the University is to promote and develop the Urdu language and to impart vocational and technical education in the Urdu

medium through conventional teaching and the distance education system. The University has also started its academic activities from the academic year 1998-99.

[English]

#### **Allotment of Sites to Petrol Pumps**

2020. DR. SUBRAMANIAN SWAMY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether more than 65 allottees of petrol pumps are waiting for allotment of site from Delhi Development Authority;

(b) if so, the details thereof;

(c) whether the oil companies have not accepted the sites offered by DDA;

(d) if so, the details thereof and the reasons therefor;

(e) the steps taken by the Government in the this regard; and

(f) the reaction of the allottees of petrol pumps thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The DDA has reported that 58 Letter of Indent (LOI) holders are waiting for allotment of petrol pump sites.

(c) and (d) Oil Companies want to have all sites of size 30 x 36 Mtrs., whereas DDA offers some plots of size 30x17 Mtrs. due to planning constraint and paucity of land.

(e) and (f) DDA has discussed with the Oil Companies and where size cannot be increased, only smaller size plots which are available are allotted by draw of lots.

[Translation]

#### **New Schemes for Welfare of SCs/STs**

2021. SHRI RAMSHAKAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: